



SUPREME COURT OF INDIA

Re: Appointment of Mr Justice Arun Bhansali, Judge, Rajasthan High Court, as the Chief Justice of the High Court of Judicature at Allahabad.

A vacancy in the office of the Chief Justice of the High Court of Judicature at Allahabad has arisen consequent upon the retirement of Mr Justice Pritinker Diwaker. Therefore, appointment to that office is required to be made.

Para 3 of the Memorandum of Procedure relating to appointment of Chief Justice of a High Court provides as under:

“A fair representation shall be given to various High Courts for selection of Chief Justices. For purposes of such selection, inter-se seniority of puisne Judges will be reckoned on the basis of their seniority in their own High Court. The consideration for appointment of Chief Justices shall be based on the criterion of seniority subject to merit and integrity.”

The Collegium recommends the appointment of Mr Justice Arun Bhansali as the Chief Justice of the High Court of Judicature at Allahabad. Mr Justice Arun Bhansali was appointed as a Judge of the



Rajasthan High Court on 8 January 2013 and has been functioning there as a senior puisne Judge. Before his elevation as a Judge of the High Court, he practised at the Jodhpur Bench in civil, company, Constitutional and taxation cases. As regards his contribution to the judiciary by way of disposal of cases, during his tenure of nearly eleven years as a Judge of the High Court, he has authored more than 1230 reported judgments. He has acquired extensive experience in dispensing justice in the Rajasthan High Court. He is considered to be a competent judge with sound legal acumen and, would therefore be an eminently suitable choice to be elevated as Chief Justice of the largest High Court in the country.

Having regard to all relevant factors, the Collegium is of the considered view that Mr Justice Arun Bhansali is fit and suitable in all respects for being appointed as the Chief Justice of the High Court of Judicature at Allahabad. While recommending his name, the Collegium is conscious of the fact that the Rajasthan High Court will be represented by two Chief Justices among the Chief Justices of the High Courts, as the Collegium has vide a separate resolution also recommended the appointment of Mr Justice Vijay Bishnoi, who is senior to Mr Justice Arun Bhansali, as the Chief Justice of the Gauhati High Court.



The Collegium, therefore, resolves to recommend the appointment of Mr Justice Arun Bhansali as the Chief Justice of the High Court of Judicature at Allahabad.

(Dhananjaya Y Chandrachud), CJI

(Sanjiv Khanna), J

(B R Gavai), J

27 December 2023.



SUPREME COURT OF INDIA

Re: Appointment of Mr Justice Vijay Bishnoi, Judge, Rajasthan High Court, as the Chief Justice of the Gauhati High Court.

A vacancy in the office of the Chief Justice of the Gauhati High Court has arisen on elevation of Mr Justice Sandeep Mehta to the Supreme Court. Therefore, appointment to that office is required to be made.

Para 3 of the Memorandum of Procedure relating to appointment of Chief Justice of a High Court provides as under:

“A fair representation shall be given to various High Courts for selection of Chief Justices. For purposes of such selection, inter-se seniority of puisne Judges will be reckoned on the basis of their seniority in their own High Court. The consideration for appointment of Chief Justices shall be based on the criterion of seniority subject to merit and integrity.”

The Collegium recommends the appointment of Mr Justice Vijay Bishnoi as the Chief Justice of the Gauhati High Court. Mr Justice



Vijay Bishnoi was appointed as a Judge of the Rajasthan High Court on 8 January 2013 and has been functioning there as a senior puisne Judge. Before his elevation as a Judge of the High Court, he practised at the Rajasthan High Court and the Central Administrative Tribunal at Jodhpur. His area of practice was civil, criminal, Constitutional, service and election cases. As regards his contribution to the judiciary by way of disposal of cases, during his tenure of nearly eleven years as a Judge of High Court, he has authored 652 reported judgments. He has acquired extensive experience in dispensing justice in the Rajasthan High Court. He has maintained a high order of professional ethics at the Bar and the Bench and. His conduct and integrity are beyond reproach. While recommending his name, the Collegium has taken into consideration the fact that at present the Rajasthan High Court which is parent High Court of Mr Justice Bishnoi is not represented among the Chief Justices of the High Courts.



Having regard to all relevant factors, the Collegium is of the considered view that Mr Justice Vijay Bishnoi is considered to be fit and suitable in all respects for being appointed as the Chief Justice of the Gauhati High Court.

The Collegium, therefore, resolves to recommend the appointment of Mr Justice Vijay Bishnoi as the Chief Justice of the Gauhati High Court.

(Dhananjaya Y Chandrachud), CJI

(Sanjiv Khanna), J

(B R Gavai), J

27 December 2023.



SUPREME COURT OF INDIA

Re: Appointment of Mr Justice Manindra Mohan Shrivastava, Judge, Rajasthan High Court (PHC: Chhattisgarh) as the Chief Justice of the Rajasthan High Court.

A vacancy in the office of the Chief Justice of the Rajasthan High Court has arisen on elevation of Mr. Justice Augustine George Masih to the Supreme Court. Therefore, an appointment to that office is required to be made.

Para 3 of the Memorandum of Procedure relating to appointment of Chief Justice of a High Court provides as under:

“A fair representation shall be given to various High Courts for selection of Chief Justices. For purposes of such selection, inter-se seniority of puisne Judges will be reckoned on the basis of their seniority in their own High Court. The consideration for appointment of Chief Justices shall be based on the criterion of seniority subject to merit and integrity.”

The Collegium recommends the appointment of Mr Justice Manindra Mohan Shrivastava, the senior-most puisne Judge from the High Court



of Chhattisgarh, as the Chief Justice of the Rajasthan High Court. He was elevated as a Judge of the High Court of Chhattisgarh on 10 December 2009. On 18 October 2021, he was transferred to the Rajasthan High Court and is presently functioning as Acting Chief Justice. Before his elevation as a Judge of the High Court, he practised at the District Court, Raigarh, High Court of Madhya Pradesh and High Court of Chhattisgarh. His area of practice was Constitutional, service, taxation, labour, civil and criminal cases. He specialized in constitutional, taxation and service law. He was also designated as Senior Advocate by the High Court of Chhattisgarh. As regards his contribution to the judiciary by way of disposal of cases, during his tenure of over 14 years as a Judge of High Court, he has authored more than 505 reported judgments. He has acquired considerable experience of dispensing justice in two High Courts. While considering his name, the Collegium has also taken into consideration the fact that the High Court of Chhattisgarh which is his parent High Court does not have any representation among the Chief Justices of the High Courts.



Having regard to all relevant factors, the Collegium is of the considered view that Mr Justice Manindra Mohan Shrivastava is fit and suitable in all respects for being appointed as the Chief Justice of the Rajasthan High Court.

In view of the above, the Collegium resolves to recommend that Mr Justice Manindra Mohan Shrivastava be appointed as the Chief Justice of the Rajasthan High Court.

(Dhananjaya Y Chandrachud), CJI

(Sanjiv Khanna), J

(B R Gavai), J

27 December 2023.



SUPREME COURT OF INDIA

Re: Appointment of Dr Justice B R Sarangi, Judge, High Court of Orissa as the Chief Justice of the High Court of Jharkhand.

A vacancy in the office of the Chief Justice of the High Court of Jharkhand is going to arise very shortly consequent upon the retirement of Mr Justice Sanjaya Kumar Mishra. Therefore, an appointment to that office is required to be made.

Para 3 of the Memorandum of Procedure relating to appointment of Chief Justice of a High Court provides as under:

“A fair representation shall be given to various High Courts for selection of Chief Justices. For purposes of such selection, inter-se seniority of puisne Judges will be reckoned on the basis of their seniority in their own High Court. The consideration for appointment of Chief Justices shall be based on the criterion of seniority subject to merit and integrity.”

The Collegium recommends the name of Dr Justice B R Sarangi, a senior puisne Judge from the High Court of Orissa, for appointment



as the Chief Justice of the High Court of Jharkhand. He was elevated as a Judge of the High Court of Orissa on 20 June 2013 after completing 27 years of regular practice at the Bar before the High Court of Orissa and the Supreme Court. He conducted cases almost in all branches of law. As regards his contribution to the judiciary by way of disposal of cases, during his tenure of more than 10 years as a Judge of High Court, he has authored more than 1056 reported judgments. He has acquired considerable experience in dispensing justice in the High Court. While considering his name, the Collegium has taken into consideration the fact that after the retirement of Mr Justice Sanjaya Kumar Mishra, there would be no representation of the High Court of Orissa among the Chief Justices of the High Courts.

Having regard to all relevant factors, the Collegium is of the considered view that Dr Justice B R Sarangi is fit and suitable in all respects for being appointed as Chief Justice of the High Court of



Jharkhand. While making the recommendation, the Collegium has duly taken note of seniority of Judges of the High Court of Orissa.

In view of the above, the Collegium resolves to recommend that Dr Justice B R Sarangi be appointed as the Chief Justice of the High Court of Jharkhand consequent upon the retirement of Mr Justice Sanjaya Kumar Mishra.

(Dhananjaya Y Chandrachud), CJI

(Sanjiv Khanna), J

(B R Gavai), J

27 December 2023.



SUPREME COURT OF INDIA

Re: Appointment of Mr Justice Sheel Nagu, Judge, High Court of Madhya Pradesh as the Chief Justice of High Court of Punjab and Haryana.

A vacancy in the office of the Chief Justice of the High Court of Punjab and Haryana has arisen consequent upon the retirement of Mr Justice Ravi Shankar Jha. Therefore, an appointment to that office is required to be made.

Para 3 of the Memorandum of Procedure relating to the appointment of Chief Justice of a High Court provides as under:

“A fair representation shall be given to various High Courts for selection of Chief Justices. For purposes of such selection, inter-se seniority of puisne Judges will be reckoned on the basis of their seniority in their own High Court. The consideration for appointment of Chief Justices shall be based on the criterion of seniority subject to merit and integrity.”

The Collegium recommends the appointment of Mr Justice Sheel Nagu as the Chief Justice of the High Court of Punjab and Haryana.



He was appointed as a Judge of the High Court of Madhya Pradesh on 27 May 2011 and has been functioning there since then. Before his elevation as a Judge of the High Court, he practised at the High Court of Madhya Pradesh in Constitutional, service, labour and criminal cases. As regards his contribution to the judiciary by way of disposal of cases, during his tenure of over 12 years as a Judge of the Madhya Pradesh High Court, he has authored more than 499 reported judgments. He has acquired extensive experience in dispensing justice at the High Court. He is the seniormost puisne Judge in his parent High Court. He is considered to be a competent judge and possesses a high level of integrity and conduct required of a person holding high judicial office. While recommending his name, the Collegium is conscious of the fact that the High Court of Madhya Pradesh is already represented by a Chief Justice among the Chief Justices of the High Courts.



Having regard to all relevant factors, the Collegium is of the considered view that Mr Justice Sheel Nagu is fit and suitable in all respects for being appointed as the Chief Justice of the High Court of Punjab and Haryana.

In view of the above, the Collegium resolves to recommend that Mr Justice Sheel Nagu be appointed as the Chief Justice of the High Court of Punjab and Haryana.

(Dhananjaya Y Chandrachud), CJI

(Sanjiv Khanna), J

(B R Gavai), J

27 December 2023.